

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT) (INSOLVENCY) NO.143 OF 2021

In the matter of:

Shree Ambica Rice Mill

Appellant

Vs

Kaneri Agro Industries LTd

Respondent

Present:

Shri Ketan Parikh, Mr Karan Valecha, Advocate for Appellant.

ORDER

05.04.2021- Notice directed against Respondent No.1 has been received back. At this stage, Mr. Jaimin Dave, Advocate appeared on behalf of Respondent No.1. He seeks and is granted two weeks' time to file reply affidavit. Rejoinder, if any, may be filed within two weeks thereafter. Learned counsel for the parties may file short written submissions not exceeding three pages alongwith compilation of relevant judgements with the pleadings. Post the matter for Admission (After Notice) on **6th May, 2021.**

**(Justice Bansi Lal Bhat)
Acting Chairperson**

**(Dr. Ashok Kumar Mishra)
Member (Technical)**

Bm/gc